

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 197 of 1998.

Wednesday this the 28th day of October, 1998.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

K.K. Savithri,
D/o K.K. Kunjappan(Late),
Kakkathuparambil House,
B.M.C.P.O., Kakkanadu.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)
Vs.

1. Pay and Accounts Officer,
Ministry of Food Processing
Industries, Mumbai.

2. The Zonal Director,
Fisheries Survey of India,
Kochi.

3. Manager, State Bank of Travancore,
Broadway, P.B. No.2537,
CSI Shopping Complex, Kochi-31. .. Respondents

(By Advocate Shri Govindh K.Bharathan, SCGSC (for R.1&2)

By Advocate Shri Pathrose Mathai (for R.3)

The application having been heard on 28th October, 1998,
the Tribunal on the same day delivered the following:

ORDER

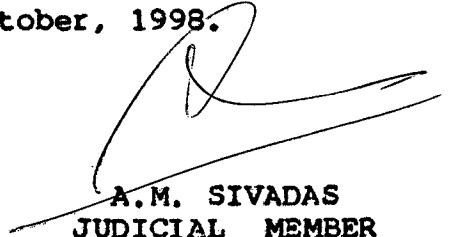
The applicant seeks to declare that she is entitled to be granted family pension due to her late mother and to direct the respondents to grant her family pension with all consequential benefits including arrears with interest and costs.

2. Learned counsel appearing for the applicant submitted that in the light of what is contained in the reply statement and additional reply statement, this Original Application can be closed but the applicant may be granted interest and costs.

3. Considering the facts and circumstances of the case, I do not think that it is necessary to award interest and costs.

4. Original Application is accordingly closed. No costs.

Dated this the 28th day of October, 1998.


A.M. SIVADAS
JUDICIAL MEMBER

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